



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 11th December, 2017

SRO-~~500~~.- Whereas, the applicant President/General Secretary Contractor Workers Union C/o B.M.S. Office, Parade, Jammu raised a dispute against management of M/S Sangvi Woods Pvt. Ltd. Baribrahmana, Samba (Principal Employer) and Shri Lal Mohd. Labour Supplier/Contractor of and other Sangvi Woods Pvt. Ltd. Baribrahmana, Samba, under Industrial Dispute Act, 1947 on 2.4.2016 alleging therein that the workers are paid very low wages, which are not as per the notification of Government issued vide notification SRO 3 dated 04.01.2013. It was further alleged that, against the law, the company workers are getting higher wages as compared to contract workers for equal work; and

Whereas, efforts were made by the Conciliation Officer to settle the dispute, but owing to the wilful absence of respondents from conciliation proceedings, the matter in dispute between the parties could not be settled amicably; and

Whereas, the Conciliation Officer, (Assistant Labour Commissioner), Samba submitted his failure report recommending the case for its reference to the Industrial Tribunal/Labour Court for adjudication; and

Whereas, the Government is of the opinion that an Industrial dispute exists between the M/S Sangvi Woods Pvt. Ltd. Baribrahmana, Samba Shri Lal Mohd. Labour Supplier/Contractor of and other Sangvi Woods Pvt. Ltd. Baribrahmana, Samba and

President/General Secretary Contractor Workers Union c/o
B.M.S. Office, Parade, Jammu; and

Whereas, the Government considers it desirable to refer the said dispute to the Industrial Tribunal/Labour Court for adjudication,

Now, therefore, in exercise of the powers conferred by clause (c) of sub-section (1) of section 10 of the Industrial Disputes Act, 1947 (XIV of 1947), the Government hereby refers the said dispute to the Industrial Tribunal/Labour Court for adjudication/findings on the following issues:-

1. Whether the demands of contract workers' union are legally tenable or not;
2. If yes, what relief the workers are entitled to?

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi), IAS

Commissioner/Secretary to the Government,

No.L&E/Lab/19/2017

Dated:- 11-12-2017

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Secretary, Department of Law, Justice and Parliamentary Affairs.
3. Labour Commissioner, J&K, Jammu.
4. Director Information, J&K, Jammu with the request to publish the notification/SRO in leading english dailies one each from Jammu/Kashmir.
5. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
6. Presiding Officer, Industrial Tribunal/Labour Court, J&K Jammu alongwith full case/leaves in original.
7. Assistant Registrar, J&K High Court, Jammu.
8. Deputy Labour Commissioner, Jammu.
9. Assistant Labour Commissioner (Conciliation Officer), Samba.
10. Private Secretary to the Hon'ble Minister for Labour and Employment.
11. P.S to Commissioner/Secretary to the Government, Labour and Employment Department.
12. SRO file (w.2.s.c).
13. Stock file.

(Ashok Kumar) KAS 08/12

Deputy Secretary to the Government

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